

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No. 20450 of 2015

[Arising out of Order-in-Appeal No. 617/2014-ST dated 26.11.2014 passed
by the Commissioner of Central Excise, Customs & Service Tax (Appeals-III)
Kochi]

M/s. Mediamate Communications

Temple Road, Sasthamangalam
Trivandrum – 695 010

..... **Appellant(s)**

VERSUS

**Commissioner of Central Excise,
Customs & Service Tax, Kochi**

C.R. Building, I.S. Press Road
Kochi – 682 018

..... **Respondent(s)**

APPEARANCE:

Mr. Manoj Pillai, Advocate for the Appellant
Mr. Rajashekar B.N.N., Superintendent (AR) for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)
HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 20553 / 2026

Date of Hearing: 17.04.2026
Date of Decision: 17.04.2026

PER: PULLELA NAGESWARA RAO

Learned Counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Learned AR for the Department has submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order pronounced and dictated in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

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